Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 2/2020, EMG-CM No. 1/2020 in EMG-WP(C) No.3/2020, EMG-CM No. 2/2010

Laxshmi Transport Company

....Petitioner (s)

Through:- Mr. Pranav Kohli, Advocate in EMG-WP(C) Nos. 2/2020 & 3/2020

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

others

Through:- Mr. Raman Sharma, AAG in

EMG-WP(C) Nos. 2/2020 & 3/2020

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER

The respondents have filed objections in the both the matters.

Mr. Pranav Kohli, learned counsel appearing on behalf of the petitioners in both the petitions has submitted that he received the objections only yesterday and sought some time to respond to the same. Time is granted.

In the event any response is filed by the petitioners, advance copy of the same be furnished to the learned counsel for the respondents.

Mr. Raman Sharma, learned AAG shall make available the relevant record for perusal of the Court on the next date of hearing.

List on 04.05.2020 within first five cases.

Meanwhile, interim directions shall continue till next date of hearing in both the petitions.

(RAJNESH OSWAL) JUDGE

Jammu 24.04.2020 (Muneesh)

